

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

ITEM No. 4
C.P.(IB)-3299(MB)/2018

IN THE MATTER OF:

DVR Sekhar

.... Petitioner/Applicant

v.

Gammon India Ltd

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code

Order delivered on 22.06.2021

CORAM:

SH. BHASKARA PANTULA MOHAN
HON. ACTG. PRESIDENT

SH. RAVIKUMAR DURAISAMY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

None

For the Respondent

Mr. Pradhyesh Sabris, Adv.

ORDER

The counsel for the respondent submits that the amounts claimed in the petition have already been paid and the counsel for the petitioner had made a statement across the bar that he would like to withdraw the case that he has not been appearing in the matter since a long time. There is no representation for the side of the petitioner. In view of the same, if the counsel for the petitioner is not present or reports the status of the case with respect to the parties, the matter will be dismissed for default.

List the matter for further consideration on 29.06.2021.

Sd/-
(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT

Sd/-
(RAVIKUMAR DURAISAMY)
MEMBER (TECHNICAL)

22.06.2021
DEEPAK KUMAR